

(5)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 4.2.2000

OA 476/99 with MA 318/99

Trilok Mishra, WTM Grade-I UHF, Station Bayana, W/Rly, Kota.

... Applicant

v/s.

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Sr.Bvl.Signal & Telecom Engineer (Estt), W/Rly.Kota Dn., Kota.

... Respondents

CORAM:

HON'BLE MR. S.K.AGARWAL, MEMBER (J)
HON'BLE MR.N.P.NAWANI, MEMBER (A)

For the Applicant ... Mr. Shiv Kumar

For the Respondents ... ---

O R D E R

(PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER)

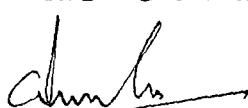
Heard the learned counsel for the applicant on admission. The prayer of the applicant in this case is to direct the respondents to release the promotion of applicant to the Post of W.T.M. Grade-I w.e.f. 1989 with all consequential benefits including arrears of pay fixation, seniority etc.

2. It appears that the applicant has not filed any representation for seeking this relief before the competent authority before approaching this Tribunal. The learned counsel for the applicant submits that the applicant is ready to file a fresh representation before the competent authority.

fresh

3. In case the applicant files a fresh representation within a month from the date of passing of this order, respondent No.2 is directed to dispose of the representation filed by the applicant by a reasoned and speaking order within two months from the date of receipt of the representation. In case the applicant has any grievance after the disposal of the said representation, he is free to approach the Tribunal.

4. With the above direction, this OA is disposed of finally at the stage of admission. MA 318/99 also stands disposed of as the learned counsel for the applicant did not press the same.


(N.P.NAWANI)
MEMBER (A)


(S.K.AGARWAL)
MEMBER (J)